

URGENT

Email /SPEED POST

File No. 9(2) 2016/18th CAC/Enf/FSSAI
Food Safety and Standards Authority of India
(Regulatory Compliance Division)
FDA Bhawan, Kotla Road, New Delhi - 110002

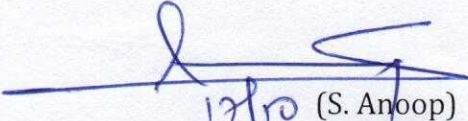
Dated the 17th October, 2016

MINUTES OF THE MEETING

**Subject: Minutes of the 18th Central Advisory Committee Meeting held on
29th September, 2016 - reg.**

Minutes of the 18th meeting of the Central Advisory Committee (CAC) held on **29th September, 2016** are enclosed herewith for information and necessary action.

Encl: as above


17/10 (S. Anoop)
Assistant Director (Enforcement)
Tel: 011-23237435

To:

As per List attached

Minutes of the 18th meeting of Central Advisory Committee held on 29th September, 2016

The 18th meeting of Central Advisory Committee (CAC) of Food Safety and Standards Authority of India was held on 29th September, 2016 at India Habitat Centre, Lodhi Road, New Delhi. The list of participants who attended the meeting is at **Annexure-1**

2. The meeting began by welcoming the members of Central Advisory Committee. The proceedings commenced as per the agenda.

Item No. 1
Disclosure of Interest

The members filled-in and submitted the Disclosure of Interest forms.

Item No. 2
Confirmation of Minutes of the 17th CAC Meeting

The minutes of the 17th CAC meeting were approved and adopted.

Item No. 3
Action Taken Report

1. The Action Taken Report on the minutes of the 17th CAC meeting held on 22.06.2016 was duly noted.

Agenda No. 18.1
Important Court Orders

1. The order of the Hon'ble Supreme Court regarding curbing milk adulteration was reiterated to the Commissioners of Food Safety of the States. CEO, FSSAI emphasized to take necessary steps to curb milk adulteration.
2. Chairperson, FSSAI enquired about the functioning of Steering Committees in the States/UTs. He suggested that senior officials of the State/UT Governments be associated with the Food Safety issues. Necessary efforts should be made to hold these meetings regularly.
3. The order of Hon'ble Supreme Court in SLP (C) No. 16308/2007 dated 23.09.2016 was discussed. Hon'ble Supreme Court vide its order dated 23.09.2016 has directed all States/UTs to file an affidavit by next date of

hearing on the issue of total compliance of the ban imposed on manufacturing and sale of Gutkha and Pan Masala with tobacco and /or nicotine. Joint Commissioner Haryana informed that High Court Haryana has given a stay in the case of a company engaged in 100% exports. Chairperson, FSSAI directed him to seek clarification from the Hon'ble Supreme Court. Principal Secretary, Uttar Pradesh had raised query about licensing of 100% export oriented units (**Action:** Regulatory Compliance/ Legal Division, FSSAI to issue a clarification on Hon'ble Supreme Court order including on 100% export oriented units.)

Agenda 18.2

State wise trends on appointment of Staff, licensing and registration and its analysis - plan for future

1. While analysing the trend of appointment of enforcement staff in the States/UTs, it was observed that certain States like Jharkhand, Tamil Nadu, Goa and Uttar Pradesh have shown progress over the past three years whereas in several States/UTs such as Himachal Pradesh, Andhra Pradesh, Odisha, Rajasthan, Karnataka, Kerala & Delhi a declining trend was observed. It was informed that the trend would be monitored in order to evaluate progress in the States/UTs. Whilst discussing the difficulties faced by States/UTs to create/ fill up posts, CEO, FSSAI informed that FSSAI has started Video Conferencing sessions with States/UTs and that any specific issue regarding the same may be discussed during such sessions. Further if any State/UTs require assistance from FSSAI to pursue with their State Governments on the issue, then draft letters could be sent to FSSAI. (**Action:** State/UTs to send a formal letter/ draft for seeking any assistance from FSSAI to pursue with their State Governments on the issue appointment of FSOs & DOs.)
2. Trends in licensing/registration as well as performance of Common Service Centres in assisting the Registration process were discussed. Negative trend was observed in the States of Nagaland and Rajasthan. It was brought to notice that 39% of FBOs were covered in the State of Madhya Pradesh. Looking at the encouraging results, the State of Madhya Pradesh was requested to share their licensing and registration strategy with FSSAI, so as to create a guidance document. State of Haryana informed that performance of Common Service Centres was encouraging in the State and likely to increase in the coming months. (**Action:** State of Madhya Pradesh to share their licensing and registration strategy with FSSAI, so as to create a guidance document.)
3. Advising on the strategy to increase licensing/ registration in States/UTs, Sh. Bejon Misra, Founder, Consumer Online Foundation pointed out that demand for FSSAI licensing/ registration has to be created by making the consumers aware about requirement of FSSAI licensing/ registration no. before buying

any food products. For the purpose, services of consumer organisations can be utilised effectively.

4. Key points on amendment to the FSS (Licensing & Registration of Food Businesses) regulation, 2011 were discussed. It was suggested by the Commissioner of Food Safety Chhattisgarh, that instead of two systems of licensing and registration, a unified system to be developed and the filing of returns to be made online. It was pointed out that the key points were just the first draft and that a revised draft would be placed for comments of the States/UTs. It was suggested by Sh. Bejon Misra, that Licensing/ registration of FBOs could be Aadhar linked. It was highlighted by Sh. George Cheriyan, CUTS that few of the States/UTs have been missing CAC meetings which has undermined the importance of CAC. He requested that the matter needs to be highlighted at the highest level in the States/UTs. It was decided that a DO letter would be sent to all such States/UTs informing about their progress in implementation of FSS Act, 2006 and the absence of Commissioners/ representative in the CAC meetings which may adversely affect the implementation of the FSS Act, 2006 in the concerned States/UTs. (**Action:** Regulatory Compliance Division to send DO letters to Chief Secretaries of all States/UTs informing about their progress in implementation of FSS Act, 2006, absence of Commissioners/ representative in the CAC meetings and other relevant issues.)

Agenda 18.3

Surveillance, Enforcement, inspections and Laboratories

1. CEO, FSSAI proposed that there was need to fix a milestone in terms of an annual plan for no. samples to be taken in the States/UTs for surveillance activities. It was further informed that, FSSAI is in the process of making guidance document for sampling procedures for specific commodities. It was decided that SOP would be developed by the State of Uttar Pradesh for Milk & Milk Products, Kerala would prepare it for Spices and condiments and SOP for fruits and vegetables would be prepared by Tamil Nadu. (**Action:** State of Uttar Pradesh to develop SOP for Milk & Milk Products, Kerala would prepare it for Spices and condiments and SOP for fruits and vegetables would be prepared by Tamil Nadu)
2. On surveillance of edible oil it was informed that, FSSAI has constituted internal groups on different food categories and shortly a paper on Edible oil which would look into both standards and enforcement part would be presented to all the States/UTs.
3. In addition, the States/UTs were requested to provide data on surveillance samples along with enforcement samples since surveillance may not readily

convert into enforcement but can be utilised for developing effective FBO capacity building.

4. With respect to Milk Survey, 2016, States/ UTs were requested to nominate nodal officer for the survey at the earliest. (**Action:** States/ UTs to nominate nodal officer for Milk Survey, 2016, States/ UTs, if not already nominated.)
5. Draft notification for notifying food poisoning cases was placed for comments. Representative from Ministry of Forests and Environment suggested that time limit e.g., 24 hours for notifying the food safety official should be clearly defined in the draft. It was suggested that instead of CMO the information should go to the concerned Designated Officer of the district. It was also suggested that the process of information flow from the Medical Practitioner to Designated Officer should be online.
6. All States/UTs were requested to send formal and complete proposals for laboratories which they wish to upgrade under the scheme of strengthening of laboratories. (**Action:** All States/UTs to send formal and complete proposals for laboratories which they wish to upgrade under the scheme of strengthening of laboratories.)

Agenda 18.4 Training & Capacity Building

1. CMSO, FSSAI, briefed CAC about the revised training policy of FSSAI involving two types of training i.e. Refresher and Induction Training, modes of dissemination of training. She also briefly informed about two new initiatives i.e. FoSTaC: Food Safety Training & Certification Training Policy of Food Handlers and Food Supervisor in the Food Business and FoTeST (Food Testing Staff Training). The same was duly noted and appreciated.

Agenda 18.5 Management of Food Safety Concerns

1. Sh. Bimal Kumar Dubey, Director (Regulatory Compliance) briefly explained the new system for concern management and requested Designated Officers in States/UTs to align with the system to handle consumer complaints.
2. A live demonstration on the concern management portal would be given in the next CAC meeting.
3. In addition, the possibility of linking with Legal Metrology Department is also being explored in consultation with Department of Consumer Affairs.
4. It was also informed to the Committee that a portal dedicated to packaged drinking water shall be launched by FSSAI shortly wherein the consumer can view laboratory analysis report of FBOs in the sector and as per response

received. Commissioners of Food Safety were advised to get test data from concerned FSOs filled in.

Agenda 18.6

Focus on Ten @ Ten

1. The States/UTs were requested to take up preferred initiatives in their States/UTs and a work plan of the same may be informed to FSSAI. SOP for conducting such initiative shall be communicated to all States/UTs in the due course.

Agenda 18.7

Status and Operationalization of Standards & Regulations


1. Advisor, Standards delivered a presentation on latest updates in Standards & Regulations, wherein he gave a brief overview about the Regulations and Standards which have been recently notified. The recent updates were noted by the members of CAC.


Agenda 18.8

FSMS Division Activities

1. Director (FSMS) apprised the CAC about the activities initiated by FSMS Division and briefly explained the status of projects Pilot of Food Safety Display Board (FSDB) Project, Project Serve Safe in Restaurants, Serve Safe at Places of Worship (PoW). The same was duly noted members of CAC.

Director (Regulatory Compliance) concluded the CAC meeting with a vote of thanks.


(Bimal Kumar Dubey)
Director (Regulatory Compliance)


(Pawan Agarwal)
CEO, FSSAI

The following members were present during the 18th CAC Meeting held on 29th September, 2016 at India Habitat Centre, Lodhi Road, New Delhi:-

Sh. Ashish Bahuguna, Chairperson, FSSAI- Attended the meeting at the request of CEO, FSSAI and Chairman, CAC

A. Members of CAC:-

1. Sh. Pawan Agarwal, CEO, FSSAI- **Chairman, CAC**

Commissioners of Food Safety from States/UTs:

2. Sh. Hemant Rao, Principal Secretary, Commissioner of Food Safety, Uttar Pradesh
3. Dr. Sipra Paul, Commissioner of Food Safety, Andaman & Nicobar Islands
4. Smt. Varnali Deka, Commissioner of Food Safety, Assam
5. Sh. P V. Narsinga Rao, Commissioner of Food Safety, Chhattisgarh
6. Dr. Mrinalini Darwal, Commissioner of Food Safety, Delhi
7. Sh. Salim Veljee, Director, Directorate of FDA, Goa
8. Sh. P K. Singh, Commissioner of Food Safety, Manipur
9. Sh. Rajiv Rattan, Commissioner of Food Safety, Haryana
10. Sh. Ravindra Pratap Singh, Commissioner of Food Safety, Odisha
11. Smt. P. Amudha, Commissioner of Food Safety, Tamil Nadu

Members from various fields (Private Members):

12. Dr. Deepa Bhajkar, 'd' Technology
13. Sh. George Cheriyan, Director, CUTS International, Jaipur
14. Sh. B. K. Misra, Consumer Online Foundation
15. Ms. Nirupama Sharma, Deputy Secretary, PHD Chambers, Special Invitee
16. Sh. D V. Malhan, Executive Secretary, All India Food Processors Association
17. Sh. T P. Rajendran

Representatives from States/UTs:

18. Sh. K. Anil Kumar, Joint Commissioner, Kerala
19. Dr. Ashwani Devangan, Assistant Commissioner, Chhattisgarh
20. Sh. Narendra Ahuja, Joint Commissioner, Haryana
21. Sh. Chnadrashekhhar Salunkhe, Joint Commissioner, Maharashtra
22. Dr. H. S. Shivakumar, Joint Director, Karnataka
23. Smt. Krishna Mardi, Joint Secretary, West Bengal
24. Sh. Pramod Kumar Shukla, Joint Controller, Madhya Pradesh
25. Sh. Lalsawma, Deputy Commissioner of Food Safety, Mizoram

26. Sh. U. K. Mitra, Deputy Commissioner of Food Safety, Arunachal Pradesh
27. Sh. V R. Shah, Deputy Commissioner, Gujarat
28. Sh. R. S. Rawat, Designated Officer, Uttarakhand
29. Sh. Sukhwinder Singh, Designated Officer, Chandigarh
30. Sh. Sunilkumar Singh, Designated Officer, Manipur
31. Sh. Ashok Mangla, Designated Officer, Himachal Pradesh
32. Dr. Naresh Kumar, Designated Officer, Punjab
33. Sh. K. U. Methekar, Food Safety Officer, Maharashtra
34. Sh. Asish Kumar Gagan, Public Analyst, Punjab

B. Invitees from Ministries/ Departments:-

35. Sh. P V. Rama Sastry, Joint Secretary, Department of Consumer Affairs
36. Sh. Ashish Gawai, Deputy Secretary, Ministry of Health and Family Welfare
37. Dr. Vandana Tripathy, Senior Scientist, IARI
38. Dr. Shobhita Kalra, Research Associate, IARI
39. Dr. Arun Gupta, Joint Commissioner of Food Safety, Director (Health), Ministry of Railways.
40. Sh. S. R. Samuel, JDC, Ministry of Micro, Small and Medium Enterprises
41. Sh. S K. Pandey, AD, Ministry of Micro, Small and Medium Enterprises
42. Mrs. Sonia Kaushik, Assistant Manager, Ministry of Environment Forest & Climate Change
43. Sh. K. S. Panchpal, DS, Ministry of Panchayati Raj
44. Sh. Bhasker Bandopadhyay, Department of Food and Public Distribution
45. Sh. K B. Subramanian, Deputy Secretary, Ministry of Food Processing Industries
46. Dr. K K. Aravindan, Ministry of Food Processing Industries

C. Special Invitees:-

47. Sh. I.N. Moorthy, Sr. General Manager, NISG, Hyderabad
48. Sh. Shridhar D, General Manager, NISG, Hyderabad

D. FSSAI Officials:-

49. Mrs. Madhavi Das, Chief Management Services Officer
50. Sh. Kumar Anil, Advisor (Standards)
51. Sh. Sunil Bakshi, Advisor (Codex)
52. Sh. Bimal Kumar Dubey, Director (Regulatory Compliance)
53. Sh. Rakesh Chandra Sharma, Director (Imports)
54. Sh. Suneeti Toteja, Director (FSMS)
55. Sh. Raj Singh, Head (PC&GA)

56. Sh. R K. Gupta, Head (QA)
57. Dr. Rubeena Shaheen, Director (Risk Assessment)
- 58.. Sh. Tanmoy Prasad, CITO
59. Dr. Dhir Singh, Deputy Director (Standards)
60. Sh. Ajay Tiwari, Deputy Director (QA)
61. Ms. Pritha Ghosh, Deputy Director (Training)
62. Ms. Anita Mahkijani, Deputy Director (Technical)
63. Sh. Karthikeyan, AD (Regulations/CODEX)
64. Sh. S. Anoop, AD (Regulatory Compliance)
65. Sh. Prabhat Kumar Mishra, AD (Regulatory Compliance)
66. Sh. A. Rastogi, AD (Surveillance)
67. Ms. Monika Puniya, AD (Nutrition)
68. Sh. S. Meena, AD (PC& GA)
69. Sh. Ravindra Kumar, AD (PC& GA)
70. Sh. Mahitosh Kumar, Sr. Food Analyst, (Regulation)

* Mistakes in the spelling of any name are unintentional and are regretted.

Action Points emerging from the meeting:

Based on the discussions held during the meeting, the following action points emerged:

A. Action points for States/UTs:-

1. State/UTs to send a formal letter/ draft for seeking any assistance from FSSAI to pursue with their State Governments on the issue appointment of FSOs & DOs.
2. State of Madhya Pradesh to share their licensing and registration strategy with FSSAI, so as to create a guidance document.
3. State of Uttar Pradesh to develop SOP for Milk & Milk Products, Kerala would prepare it for Spices and condiments and SOP for fruits and vegetables would be prepared by Tamil Nadu
4. States/ UTs to nominate nodal officer for Milk Survey, 2016, States/ UTs, if not already nominated.
5. All States/UTs to send formal and complete proposals for laboratories which they wish to upgrade under the scheme of strengthening of laboratories.

B. Action points for FSSAI:-

1. Regulatory Compliance/ Legal Division, FSSAI to issue a clarification on Hon'ble Supreme Court order including 100% export oriented units.
2. Regulatory Compliance Division to send DO letters to Chief Secretaries of all States/UTs informing about their progress in implementation of FSS Act, 2006, absence of Commissioners/ representative in the CAC meetings and other relevant issues